

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Curative Petition (Civil) Nos.345-347 of 2010
in
Review Petition (Civil) Nos.229 and 623-624 of 1989
in
C.A.Nos.3187-3188 of 1988 and S.L.P.(Civil) No.13080 of 1988

Union of India

Petitioner (s)

VERSUS

M/s. Union Carbide Corporation & Ors.

Respondent (s)

(With appln.(s) for exemption from filing c/c of the impugned judgement, seeking permission to raise additional grounds and office report)

With Transfer Petition (C) No.170 of 2011
(With appln.(s) for ex-parte stay and exemption from filing O.T.)

Curative Petition (Crl.) Nos.39-42 of 2010 in Criminal Appeal Nos.1672-1675 of 1996
With appln.(s) for oral hearing and office report)
[For fixing date of Hearing]

Date : 28/02/2011 These Matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE R.V. RAVEENDRAN
HON'BLE MR. JUSTICE B. SUDERSHAN REDDY
HON'BLE MR. JUSTICE AFTAB ALAM

For Petitioner(s):
Mr. Goolam E. Vahanavati,AG.
Ms. Indira Jaisingh,ASG.
Mr. H.P. Raval,Adv.
Mr. Devadatt Kamat,Adv.
Mr. Nishanth Patil,Adv.
Mr. Anoopam N. Prasad,Adv.
Mr. Rohit Sharma,Adv.
Ms. Naila Jung,Adv.
Mr. T.A. Khan,Adv.
Mr. Arvind Kumar Shama,Adv.
Mr. Shreekant N. Terdal,Adv.

....2/-

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For Respondent(s):
No.1 in Cur.Pet.
No.39/2010:
[Keshub Mahindra]
Mr. Harish N. Salve,Sr.Adv.
Ms. Radhika Gautam,Adv.
Mr. E.C. Agrawala,Adv.
Mr. Mahesh Agarwal,Adv.
Mr. Rishi Agrawala,Adv.
Ms. Neeha Nagpal,Adv.

For Resp. No.5 in
Cur. Pet.42/2010:
[For Union Carbide -
Now. Eveready Indus.
India Ltd.]
Mr. Ajay Bhargava,Adv.
Ms. Vanita Bhargava,Adv.
for M/s. Khaitan & Co.,Advs.

For V.P. Gokhale,
K.K. Kshiji,
Mr. Siddhartha Luthra,Sr.Adv.
Mr. C.U. Singh,Sr.Adv.

J. Mukund and S.P. Choudhary [In Cur. Pets.40,41 & 42] Ms. Bina Madhavan,Adv. Mr. Karan Kanwal,Adv. for M/s. Lawyer's Knit & Co.,Adv.

Ms. Aparna Bhat,Adv. (Not Party)

UPON hearing counsel the Court made the following
O R D E R

Generally in curative petitions, hearing in Court is not granted. However, looking to the larger public interest and in view of the petition(s) involving substantial question of law and of public importance, we have decided to hear these curative petitions in Court.

Curative Petition (C) Nos.345-347 of 2010 and
Transfer Petition (C) No.170 of 2011:

Issue notice.
Dasti service, in addition, is permitted.
Place these petitions on 13th April, 2011.

...3/-

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Curative Petition (Crl.) Nos.39-42 of 2010:

Counter affidavits be filed within three weeks. One week's time thereafter is granted for filing rejoinder affidavit, if required.

Liberty is granted to the parties to file additional documents and comprehensive list of dates. Pleadings shall be completed before 13th April, 2011.

Place Curative Petition (Crl.) Nos.39-42 of 2010 on 13th April, 2011, as first item in chronological order.

[T.I. Rajput]
A.R.-cum-P.S.

[Madhu Saxena]
Assistant Registrar